

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1799 of 1998

New Delhi, this the 17th day of March, 1999

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN(J)
HON'BLE SHRI N.SAHU, MEMBER(A)

Shri M.K.Sharma, aged about 64 years, S/o
(Late)Shri Manohar Lal, resident of C-96,
New Rajinder Nagar, New Delhi-110060

-APPLICANT

(By Advocate: Shri Surinder Singh)

Versus

1. The Govt. of National Capital
Territory of Delhi through the
Education Secretary, 5, Sham Nath Marg,
Delhi-110054

2. The Director of Education, Govt. of
NCT of Delhi, Old Secretariat,
Delhi-110054.

3. The Dy. Director of Education,
District Central, Bela Road, Darya
Ganj, Delhi-110002

-RESPONDENTS

(By Advocate: Shri Vijay Pandita)

O R D E R (ORAL)

By Reddy, J.:-

The applicant was working as PGT under Govt. of NCT, Delhi. Earlier the applicant was serving in the Planning Commission for the period from 6.5.1957 to 12.10.1959 and thereafter he joined the Department of Directorate of Education, NCT, Delhi as TGT. Subsequently, he was duly sent to serve in Govt. of Zambia on deputation for the period from 15.6.78 to 14.6.1981. The applicant has since retired. The grievance of the applicant is that the two periods stated above have not been counted for the purpose of pension, though the services in the Planning Commission as well as in the Govt. of Zambia have been duly sanctioned.

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2. The learned counsel for the respondents fairly submits that the applicant is entitled for counting the service in the Planning Commission as well as service in the Govt. of Zambia for the purpose of pension. The only contention of the learned counsel for the respondents is that the applicant can only be entitled for the period in the Planning Commission which was duly confirmed by the Planning Commission. In the counter filed by the respondents it is fairly conceded that the applicant is entitled for pension for services rendered in the Planning Commission as well as in the Govt. of Zambia.

3. In the circumstances we dispose of the OA with a direction to the respondents to give credit to the service of the applicant in the Planning Commission for the period from 6.5.1957 to 12.10.1959 or such of the period of service in the Planning Commission which was duly confirmed; and the period from 15.6.78 to 14.6.1981 served by the applicant in the Govt. of Zambia, which has been duly sanctioned by the Govt. of India ^(X) within a period of two months from the date of receipt of a copy of this order.

N. SAHU
(N. SAHU)
MEMBER(A)

V. RAJAGOPALA REDDY
(V. RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

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^(X) Corroborated vide
Court's order of 24.8.81

24.8.99

MA.No.1810/99 in OA.No.1799/98

(X)

Present: None.

MA.No.1810/99 has been filed by the applicant for removal of typographical error in judgment dated 17.3.99 in OA.No.1799/98.

2. We have perused the aforesaid judgment. There is a typographical error in the said judgment. In para-3, third line from bottom, the "Govt. of Zambia" was wrongly been typed instead of "Government of India". The period of service was duly sanctioned by the Government of India, and not by the Government of Zambia.

3. We, therefore, allow this MA and direct the office to delete the words "Govt. of Zambia" in third line from bottom in para-3 of judgment dated 17.3.99 in OA.1799/98. and substitute the same by "Government of India".

The MA is accordingly disposed of.

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(Mrs. Shanta Shastry)
Member(A)

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(V.Rajagopala Reddy)
Vice Chairman(J)

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